

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.†4901
TO BE ANSWERED ON 31ST MARCH, 2023**

TREATMENT OF RARE DISEASES (SMA)

**†4901: DR. SANGHMITRA MAURYA:
DR. CHANDRA SEN JADON:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the price of injection given for the treatment of disease in children called Spinal Muscular Atrophy (SMA);
- (b) if so, the price of the said injection and whether the said injection is imported from other countries;
- (c) whether the Government plans to manufacture the said injection in the country;
- (d) if so, the names of States where any unit/ industry is proposed to be set up to manufacture the said injection; and
- (e) whether the Government proposes to waive off GST charged on the injection imported from other countries and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (d): As informed by National Pharmaceutical Pricing Authority (NPPA) under Department of Pharmaceuticals, Ministry of Chemicals, the injections given for the treatment of disease Spinal Muscular Atrophy (SMA) are presently non-scheduled in Drugs (Prices Control) Order, 2013 (DPCO, 2013). In case of non-scheduled formulation, the manufacturer is at liberty to fix the price. However, no manufacturer of non-scheduled formulation can increase the MRP by more than 10% during preceding 12 months under Para 20 of DPCO, 2013. The details of prices fixed by NPPA are available on the official website of the NPPA i.e. nppaindia@nic.in

As per information provided by Central Drugs Standard Control Organisation (CDSCO) no such application for permission to manufacture any drug in the Form of Injection for the treatment of Spinal Muscular Atrophy has been received.

(e): As per information provided by Department of Revenue, Ministry of Finance the basic Custom Duty and IGST on import of medicine used in the treatment of Spinal Muscular Atrophy is exempted vide Serial No.607 (c) of notification No.50/2017-Customs.
